

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 47462/2018

(Arising out of impugned final judgment and order dated 06-09-2017 in CRLA No. 3668/2005 06-09-2017 in CRLA No. 4113/2005 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

ATEEQ AHMAD

Respondent(s)

(IA No.8830/2019-CONDONATION OF DELAY IN FILING and IA No.8831/2019-EXEMPTION FROM FILING O.T.)

Date : 25-01-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Arvind Verma, Sr. Adv.
Mr. Bhakti Vardhan Singh, AOR
Mr. Garvesh Kabra, AOR
Mr. Amit Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable within four weeks, subject to filing an affidavit by the petitioner-State to disclose as to what action has been taken against the erring officers for causing the delay of around 365 days in filing the Special Leave Petition

Dasti, in addition, is permitted.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)

